

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 13271/2015

JAVED AND ANR.

Petitioner(s)

VERSUS

JAMSHED ALI (D) THRU HIS LRS. AND ORS. Respondent(s)
(with appln. (s) for c/delay in filing substitution appln. and
substitution and interim relief and office report)

Date : 04/02/2016 This petition was called on for hearing today.

For Petitioner(s) Mr. Anurag Kashyap,Adv.
Mrs. Mona K. Rajvanshi,Adv.

For Respondent(s) Mr. Md. Farman,Adv.
Ms. Seema Sharma,Adv.
Mr. Somiran Sharma,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks time, as last chance is given to the respondent No. 1(i) to (iv) to file the counter affidavit.

Fresh steps for the service of notice by usual mode to the respondent Nos.2 to 5 shall be taken by the learned counsel for the petitioners within a period of four weeks. Dasti in addition is permitted to be served through the Ld. Standing Counsel representing the State of U.P.

Four weeks time is given to the learned counsel for the petitioners for filing the affidavit in proof of dasti service of notice already issued to the respondent No.9(i).

List again on 18.3.2016.

(M V RAMESH)
Registrar